

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 132**  
**(CAA)-05(PB)/2019**

**IN THE MATTER OF:**

Incredible Realcon Pvt. Ltd. and  
IREO Pvt. Ltd.

.... Applicant/petitioner

**Order under Section 230-232**

**Order delivered on 02.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner	Mr. Rajeev K. Goel & Mr. Kartikeya Goel, Adv.
For the RD	Mr. C. Balooni, CP
For the OL	Ms. Swati Koshal, Adv. with Ms. Priyanka for OL, Delhi
For the ITD	Mr. Puneet Rai, Standing Counsel for Income Tax Department

**ORDER**

Mr. Puneet Rai, Standing Counsel for the Income Tax Department states that report by the Income Tax Department shall be filed within two weeks with a copy in advance to the counsel opposite. Ld. Company Prosecutor for the Regional Director undertakes to file report within a week with a copy in advance to the counsel opposite.

Official Liquidator has already filed its report.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

List for arguments on 31.05.2019.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**